

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION(S)(CIVIL) NO(S).177/2013

KAMLESH VASWANI

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

O R D E R

As per office report, despite service upon the petitioner, no steps to pursue the matter is taken.

Accordingly the writ petition is dismissed in default.

Pending application(s), if any, stand closed.

.....J.
[SANJAY KAROL]

NEW DELHI
NOVEMBER 01, 2023

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).177/2013

KAMLESH VASWANI

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

Date : 01-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
[IN CHAMBER]

For Petitioner(s)

For Respondent(s) Mr. Gurmeet Singh Makker, AOR
Mr. Rajiv Ranjan, Adv.

Mr. Amrish Kumar, AOR
Mr. Jitendra Kumar Tripathi, Adv.

Mr. Rajeev Ranjan, Adv.
Mr. G. S. Makker, AOR

Mr. B. Krishna Prasad, AOR
Mr. Rahul Narayan, AOR
Mr. Prashant Padmanabhan, AOR
Ms. Sneha Kalita, AOR

UPON hearing the counsel the Court made the following
O R D E R

The writ petition is dismissed in terms of the signed order.

Pending application(s), if any, stand closed.

(DEEPAK JOSHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

(Signed Order is placed on the File)